

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

Petition No. 354/TT/2019

Date: 17.7.2020

To

Shri S.S. Raju
Senior General Manager (Commercial),
Power Grid Corporation of India
Limited, Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for revision of transmission tariff for the 2004-09 and 2009-14 period, truing up of transmission tariff for the 2014-19 period and determination of transmission tariff for the 2019-24 period for LILO of both the circuit of Patratu-Hatia-Chandil 220 kV D/C line at Ranchi Sub-station associated with 220kV Interconnection with Jharkhand State Electricity Board (JSEB) system at Ranchi Sub-station in the Eastern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 4.8.2020:-

2004-09 period

- a) Provide soft copy (linked Excel workbook with formulas) for the computation of maintenance spares, interest on loan and depreciation as deemed repayment and consequential revision of tariff, shown in the enclosures.
- b) Provide calculation of weighted average rate of interest on loan along with details of actual loans for the 2004-09 period.

2009-14 period

- c) Provide soft copy (linked Excel workbook with formulas) for the computation of maintenance spares, interest on loan and depreciation as deemed repayment and consequential revision of tariff, shown in the enclosures.

2019-24 period

- d) Provide soft copy (linked Excel workbook with formulas) for the computation of maintenance spares, interest on loan and depreciation as deemed repayment and consequential revision of tariff, shown in the enclosures.
2. Confirm if all assets are currently in use and if there has been any decapitalization.
 3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
 4. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)